

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No. 30823 of 2018

(Arising out of **Order-in-Appeal** No.VIZ-EXCUS-001-APP-205-17-18, dated 24.01.2018
passed by Commissioner of Customs & Central Tax, Guntur)

**Sri Saibalaji Engg And
Constructions**

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APPELLANT

Flat No. D1, Sea Sands Apartments,
Plot No. 15, 1-44-3/6, Sector – I,
M V P Colony, Visakhapatnam,
Andhra Pradesh – 530 017.

VERSUS

**Commissioner of Central Tax,
Visakhapatnam– GST**

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RESPONDENT

GST Commissionerate,
Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

Appearance

None for the Appellant.

Shri V R Pavan Kumar, Superintendent for the Respondent.

**Coram: Hon'ble Mr. P.K. CHOUDARY, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30039/2022

Date of Hearing:01.03.2022
Date of Decision:01.03.2022

[ORDER PER: BENCH]

When the matter was called, the appellant have filed a copy of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 Form – 4 being discharge certificate for final settlement of dues issued by the Department under Section 127 of the Finance (No.2) Act, 2019. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Order dictated and pronounced in open court)

**(P.K. CHOUDARY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**